

दुष्कर्म मामले में आज बुटाना पहुंच सकती मानवाधिकार आयोग की टीम

जासं, सोनीपत : बुटाना चौकी के दो पुलिसकर्मियों की हत्या में जेल में बंद युवतियों ने पुलिस पर सामूहिक दुष्कर्म का आरोप लगाया था। महिला आयोग के आदेश पर पुलिस ने सामूहिक दुष्कर्म की रिपोर्ट दर्ज कर इसकी जांच शुरू कर दी है।

युवतियों के परिजनों का आरोप है कि पुलिस आरोपित पुलिसकर्मियों को बचाने का प्रयास कर रही है। उन्होंने इसकी शिकायत

मानवाधिकार आयोग में की थी। उसके चलते मानवाधिकार आयोग के अधिकारियों की टीम के 21 अक्टूबर को बुटाना चौकी आने की संभावना है। टीम सुबह 10 बजे बुटाना पुलिस चौकी व उसके बाद जिला मुख्यालय पहुंच सकती है। गोहाना थानाक्षेत्र की बुटाना चौकी पर तैनात दो पुलिसकर्मियों की 30 जून को चाकुओं से गोदकर हत्या कर दी गई थी।

NHRC orders probe into 'gangrape in MP lockup'

Bhopal: The National Human Rights Commission on Monday issued notices to the Madhya Pradesh chief secretary, DGP and DG-prisons after taking suo motu cognizance of the allegation by a woman inmate that she was gangraped by five policemen for 10 days in a lockup in Rewa district. It has ordered a probe by a senior officer, no less than a DIG. The complainant, a murder accused, says she was raped in the Mangawan police station lock-up by the officer-in-charge, SDPO and three constables between May 9 and May 21. She is now in jail custody and had complained to a legal inspection team on October 10. They informed the district judge, who ordered an inquiry.

NHRC considered the "vulnerable position of the victim", pointing out that she was in police custody when she was allegedly subjected to "utmost cruelty and sexual assault by five police personnel". "Very serious allegations have been leveled by the victim. Public servants from law enforcement agencies, who are supposed to safeguard citizens, especially women and vulnerable classes of society, have allegedly committed the heinous crime against a woman in their custody," it noted. Police have, however, said the complainant was arrested on May 21, five days after the murder of a woman in the village, and that she was in jail custody the very next day. TNN

NHRC asked to look into GN Saibaba's case

EXPRESS NEWS SERVICE

@ Hyderabad

MA Satyanarayana Rao, a city-based activist, has approached the National Human Rights Commission (NHRC), requesting it to look into the alleged human rights violations to jailed Delhi University professor GN Saibaba and revolutionary poet Varavara Rao. He requested the commission to take

steps to provide medical care to Saibaba.

Dr GN Saibaba, who is 90 per cent disabled and bound to a wheelchair, is suffering from several ailments. He was convicted under UAPA and is currently lodged in Nagpur Central Prison.

Meanwhile, Prof G Haragopal, chairman of the Committee for Defence and Release of GN Saibaba, had writ-

ten to the Nagapur jail superintendent to take appropriate steps to address the demands of GN Saibaba to stop him from going on a hunger strike.

He said that according to the information from Saibaba's family members, it was learnt that the former professor would go on a hunger strike from October 21, 2020, in the Nagpur Central Jail as he was being denied basic rights.

India counters UN rights chief criticism on 'misuse' of FCRA

TIMES NEWS NETWORK

New Delhi: The government on Tuesday brushed aside remarks by UN high commissioner for human rights Michelle Bachelet on alleged misuse of Foreign Contribution Regulation Act (FCRA), saying that India was a democratic polity based on the rule of law and an independent judiciary.

The government also reminded the UN human rights chief that framing of laws was a sovereign prerogative. "Violations of law, however, cannot be condoned under the pretext of human rights. A more informed view of the matter was expected of a UN body," said MEA spokesperson Anurag Srivastava.

Alleging that FCRA was being used to "deter or punish NGOs" for human rights reporting, Bachelet had called for India to review the Act. "Constructive criticism is the lifeblood of democracy. Even if the authorities find it uncomfortable, it should never be criminalised or outlawed," Bachelet had said in her remarks.

Countering Bachelet, sources here said India was a vibrant and pluralistic democracy with a robust domestic grievance redressal mechanism, overseen by an independent judiciary and a Category 'A' National Human Rights Commission compliant with the Paris Principles.

"These mechanisms are fully capable of addressing all



UN high commissioner for human rights Michelle Bachelet urged India to ensure that no one is detained for exercising their rights to freedom of expression and peaceful assembly and to protect India's robust civil society

allegations of violations of human rights anywhere in India. India has been at the forefront of the promotion and protection of human rights in line with its international obligations and remains committed to doing so in the future," said the source, elaborating on India's response.

Bachelet had urged India to ensure that no one is detained for exercising their rights to freedom of expression and peaceful assembly - and to do its utmost, in law and policy, to protect India's robust civil society. "I also urge the authorities to carefully review the FCRA for its compliance with international human rights standards and to release people charged under the Unlawful Activities Prevention Act for simply exercising basic human rights that India is obligated to protect," she said.

NHRC orders probe into MP gang-rape

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